

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NO. 116 2016 IN**  
**DFR NO. 2667 of 2015**

**Dated: 29<sup>th</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Power Grid Corporation of India Ltd. ...Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Mr. M.S. Ramalingam for R-1

**ORDER**

**IA NO. 116 2016**  
***(Appl. for condonation of delay)***

There is 30 days delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the applicant/appellant and learned counsel for the Central Commission. All the respondents have been served. However, nobody is representing the other respondents.

For the reasons stated in the application delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter on **09.05.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**